

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH

CP 14/17

UNDER SECTION 434 (1)(d) OF CA/2013

IN THE MATTER OF MYSORE PAPER MILLS LIMITED

Coram: 1. Hon'ble Shri.Ratakonda Murali, Member Judicial

2. Hon'ble Shri.Ashok Kumar Mishra, Member Technical

Order delivered on 5th July, 2017

For the Petitioner: Shri M. Shivaprakas, Advocate – Absent.

Per Hon'ble Shri Ratakonda Murali, Member (J):


ORDER

None appeared for petitioner. Petitioner is called, absent.

Office has raised objection with regard to the maintainability of this petition. The matter is first listed on 31.05.2017. Again, it was listed on 16.06.2017. On the 3rd occasion, this matter is listed today. None appeared for petitioner on all these three hearings.

It appears the petitioner is not interested to proceed with the matter. Petitioner is unable to explain how this petition is maintainable before this Tribunal. Even though the matter is listed on three times, there is no representation for petitioner. Therefore, the petition deserves to be dismissed for default.

In the result, the petition is dismissed for default.


ASHOK KUMAR MISHRA
MEMBER (TECHNICAL)


RATAKONDA MURALI
MEMBER (JUDICIAL)

psp.